

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP, 126/2008 In OA, 535-A/2002

New Delhi this the 31st day of March, 2008

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) Hon'ble Mrs. Chitra Chopra, Member (A)

- Constable Harpal,
 S/o Shri Fateh Singh, Age 51 years,
 R/o Vill. & P.O. Gumar,
 Tehsil Gannaur, Distt. Sonipat
 Haryana.
- Constable Kartar Chand,
 S/o Shri Sadhu Ram, Age-45,
 R/o Qtr No. 99, Police Colony Ashok Vihar,
 Delhi-52

. Applicants

(By Advocate: Shri Sachin Chauhan)

VERSUS

- Sh. Y. S. Dadwal,
 Govt. of N.C.T.D.,
 Through the Commissioner of Police,
 I.P. Estate, M.S.O. Building,
 Police Headquarters, New Delhi.
- Shri P.R. Meena
 The Joint Commissioner of Police,
 Northern Range,
 Through Commissioner of Police
 I.P. Estate, M.S.O. Building,
 New Delhi.
- Shri Sanjay Kumar,
 The Addl. Deputy Commissioner of Police,
 North West District,
 Through Commissioner of Police,
 I.P. Estate, M.S.O. Building
 New Delhi.

... Respondents.

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)

Shri Sachin Chauhan, counsel for applicants submits that he has instructions to withdraw this application but leave may be granted to the applicants to take up the issue of consequential benefits accrued to





them, as referred to in judgment dated 17.11.2004 appropriately in Original Application, which has already been filed bearing OA No 130/2008 by making suitable amendments. We do not think to hear the respondents on this aspect, and liberty is granted as mentioned aforesaid. This application is closed.

(Chitra Chopra) Member (A)

(M. Ramachandran) Vice Chairman (J)

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